

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

R E V I E W P E T I T I O N (C) NO.1 3 2 0 OF 2 0 0 8
IN
S L P (C)NO. 1 3 2 1 6 / 2 0 0 7

Y A S M I N B A N O

Petitioner(s)

V E R S U S

O M N A R A Y A N S H A R M A & A N R .

Respondent(s)

Date: 3 0 / 0 9 / 2 0 0 8 This Petition was circulated today.

C O R A M :

H O N ' B L E M R . J U S T I C E A S H O K B H A N
H O N ' B L E M R . J U S T I C E D A L V E E R B H A N D A R I

B Y C I R C U L A T I O N

U P O N p e r u s i n g p a p e r s t h e C o u r t m a d e t h e f o l l o w i n g
O R D E R

The review petition is dismissed.

(Subhash Chander)
Court Master

(Savita Sainani)
Court Master

[Signed order is placed on the file]
I N T H E S U P R E M E C O U R T O F I N D I A

C I V I L A P P E L L A T E J U R I S D I C T I O N

R E V I E W P E T I T I O N (C) NO. 1 3 2 0 OF 2 0 0 8
I N

S P E C I A L L E A V E P E T I T I O N (C) NO. 1 3 2 1 6 OF 2 0 0 7

Y a s m i n B a n o

..... Petitioner

V e r s u s

O m N a r a y a n S h a r m a & A n r .

..... Respondents

O R D E R

The present petition has been filed seeking review of order dated 2 8
t h

April 2 0 0 8 dismissing the Special Leave Petition filed by the petitioner.

Having gone through the review petition and the connected papers,

we do not find any ground to review the aforementioned order.
e w

The revi

petition is dismissed.

Sd/-

..... J.
[ASHO K BHA N]

Sd/-

..... J.
[DAL V E E R BHA N D A R I]

New Delhi.
September 30, 2008 .